

**FORM B
PUBLIC ANNOUNCEMENT**
(Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SHREE RAM COTTEX INDUSTRIES PRIVATE LIMITED**

Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Shree Ram Cottex Industries Private Limited
2.	Date of incorporation of corporate debtor	17.09.2013
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17200GJ2013PTC076858
5.	Address of the registered office and principal office (if any) of corporate debtor	SURVEY NO. 39, OPP BILYALA BUS STOP NATIONAL HIGHWAY 8-B, AT: BILYALA, Rajkot, GONDAL, Gujarat, India, 360311.
6.	Date of closure of Insolvency Resolution Process	17.10.2025
7.	Liquidation commencement date of corporate debtor	17.10.2025
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Pankaj Khetan Reg No. IBBI/IPA-002/IP-N00010/2016-2017/10014
9.	Address and e-mail of the liquidator, as registered with the Board	K-37A, Basement, Kailash Colony, Near Kailash Colony Metro Station, New Delhi-110048 Email: ppankajkhetan@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	824, Sector-14, Gurugram, 122001 Email: liquidationshreeramcottex@gmail.com
11.	Last date for submission of claims	16.11.2025

Notice is hereby given that the National Company Law Tribunal Ahmedabad Division Bench has ordered the commencement of liquidation of the **Shree Ram Cottex Industries Private Limited** on **17.10.2025**.

The stakeholders of Shree Ram Cottex Industries Private Limited are hereby called upon to submit their claims with proof on or before **16.11.2025** to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Pankaj Khetan
Liquidator

In the matter of Shree Ram Cottex Industries Private Limited
IBBI Reg No - IBBI/PA-002/IP-N00010/2016-2017/10014
Email: ppankajkhetan@gmail.com
Comm Email: liquidationshreeramcottex@gmail.com

Date: 19.10.2025
Place: New Delhi

AXIS FINANCE LIMITED
(CIN: U65921MH1995PLC212675)
Axis House, C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400025

E-Public Auction-cum-Sale Notice

E Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to Rule 8 (6) and Rule 9 (1) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s, Guarantor/s and Mortgagor/s, that the below described immovable properties mortgaged / charged to Secured Creditor, the **POSSESSION** of which has been taken by the Authorised Officer of Axis Finance Limited, Secured Creditor, will be sold on **"AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" and "WITHOUT RECOURSE BASIS"**, on **10th November 2025** for recovery of **Rs 10435604 (Rupees One Crore Four Lakhs Thirty Five Thousand Six Hundred and Four only)** as on the **16th October 2025** (amount o/s as on the date of the demand notice dated **27th August 2024** issued u/s 13(2) of SARFAESI Act – **INR.90,24,975/- (Rupees Ninety Lakh Twenty-Four Thousand Nine Hundred Seventy-Five only)** due as on **5th August, 2024** with further interest at the contractual rates, along with default/punial interest and other charges etc., till final payment / realization from the Borrower / Mortgagor/s / Guarantor/s, i.e. **Mr. Vikas Ashokkumar Neticewala (Borrower) Mr. Ashokkumar Kantil Neticewala (Co-Borrower-1) Mortgagor) Mrs. Mira Vikas Neticewala (Co-Borrower-2)** hereinafter collectively referred to as **"the Borrowers"**. The Description of Assets, Reserve Price (RP), Earnest Money Deposit (EMD) and Details of Sale are as below:

SCHEDULE – I	
Description of Immovable Secured Asset	
All that piece and parcel of bearing non-agricultural plot of land in Moje Katargam, Surat lying being land bearing R.S. No.517/3, 518+525 & 526, known as "KANTARESHWAR CO.OP.HO.LTD." Paiki Bunglow no.1, City Survey office Ward Katargam, Tikka no.138, Chaitla no.79, admeasuring 292.93 Sq. Mtrs., at Registration District & Sub-District Surat City District Surat within the state of Gujarat. East: Adj. Sundarvan Society, West: Society Road, North: Adj. Bungalow no.2, South: Adj. Road.	
SCHEDULE - II	
DETAILS OF E-AUCTION	
Description of Property /s	As per SCHEDULE – I
Date & Time of e-Auction	On: 10.11.2025 Time: From: 11.00 am to: 12.00 noon with unlimited extensions of 5 minutes each
Date & Time for Bid Submission	On: 07.11.2025 Before: 4:00 pm
Reserve Price: Rs 27322515 (Rupees Two Crore Seventy Three Lakhs Twenty Thousand Five Hundred and Fifteen only) * Price below which the Flat/property/s will not be sold	
Earnest Money Deposit (10% of RP): Rs 2732251.5 (Rupees Twenty Seven Lakhs Thirty Two Thousand Two Hundred and Fifty One and Fifty One Paisa Only) Bid Increment Amount: Rs. 10,000/- (Rupees Ten Thousand Only).	
Contact Person Details & Mob. Nos.: Ms Radhika Agarwal : 8604974201 & Ms Shristi Agarwal : 7738650021	
For detailed terms and conditions of sale, please refer to the link provided in website i.e. https://sarfaesi.auctiontiger.net/EPROC/ and www.axisfinance.in ;	
STATUTORY 15 DAYS SALE NOTICE UNDER RULE 9 (1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002.	
This may also be treated as notice under Rule 8(6) and Rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the borrower/s, guarantor/s and mortgagor/s of the said loan about the holding of E-Auction Sale on the above-mentioned date.	
Date: 20th October, 2025 Place: Surat	Authorized Officer Axis Finance Limited

AXIS FINANCE LIMITED
(CIN: U65921MH1995PLC212675)
Axis House, C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400025

E-Public Auction-cum-Sale Notice

E Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with Rule 9 (1) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s, Guarantor/s and Mortgagor/s, that the below described immovable properties mortgaged / charged to Secured Creditor, the **PHYSICAL POSSESSION** of which has been taken by the Authorised Officer of Axis Finance Limited, Secured Creditor, will be sold on **"AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" and "WITHOUT RECOURSE BASIS"**, on **10th November 2025** for recovery of **Rs. 35,83,868/- (Rupees Thirty Five Lakhs Eighty Three Thousand Eight Hundred and Sixty Eight only)** as on **23rd September, 2025** (amount o/s as on the date of the demand notice dated 18th April 2023 issued u/s 13(2) of SARFAESI Act aggregating INR. 25,35,728 (Rupees Twenty-five Lakh Thirty-five Thousand Seven Hundred Twenty-eight Only) due as on 18th April, 2023 with further interest at the contractual rates, along with default/punial interest and other charges etc., till final payment / realization from the Borrower / Mortgagor/s / Guarantor/s, i.e. **SHABBIR HUSAEN SAYYAD (Borrower/Mortgagor) RAZIYABANO SABBIRHUSEN SAYYED (Co-Borrower-1) IMTIYAZ HUSAEN SAYYED (Co-Borrower-2)** hereinafter collectively referred to as **"the Borrowers"**. The Description of Assets, Reserve Price (RP), Earnest Money Deposit (EMD) and Details of Sale are as below:

SCHEDULE – I	
Description of Immovable Secured Asset	
All that Piece and Parcel of bearing non-agricultural plot of land in Moje Unj, lying being land bearing R.S. no. 34/D, Block no. 73, admeasuring 16208.93 Sq. Mtrs., Known as "NATIONAL PLAZA" Paiki Unit no. A, Mezzanine Floor, Shop no. M.F.-18 admeasuring 17.15 Sq. Mtrs., i.e. 184.50 Sq. Fts., Built up area admeasuring 20.58 Sq. Mtrs., Undivided share of land admeasuring 4.48 Sq. Mtrs., & Shop no. M.F.-19 admeasuring 17.15 Sq. Mtrs., i.e. 184.50 Sq. Fts., Built up area admeasuring 20.58 Sq. Mtrs., Undivided share of land admeasuring 4.48 Sq. Mtrs., at Registration District & Sub-District Choryasi District Surat, Gujarat – 394305.	
SCHEDULE - II	
DETAILS OF E-AUCTION	
Description of Property /s	As per SCHEDULE – I
Date & Time of e-Auction	On: 10.11.2025 Time: From: 11.00 am to: 12.00 noon with unlimited extensions of 5 minutes each
Date & Time for Bid Submission	On: 07.11.2025 Before: 4:00 pm
Reserve Price: RS 2324700/- (Rupees Twenty Three Lakhs Twenty Four Thousand Seven Hundred Only) * Price below which the Flat/property/s will not be sold	
Earnest Money Deposit (10% of RP): RS 232470 (Rupees Two Lakhs Thirty Two Thousand Four Hundred and Seventy only)	
Bid Increment Amount: Rs. 10,000/- (Rupees Ten Thousand Only).	
Contact Person Details & Mob. Nos.: Ms Shristi Agarwal: 7738650021 Ms Radhika Agarwal: 8604974201	
For detailed terms and conditions of sale, please refer to the link provided in website i.e. https://sarfaesi.auctiontiger.net/EPROC/ and www.axisfinance.in ;	
STATUTORY 15 DAYS SALE NOTICE UNDER RULE 9 (1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002.	
This may be treated as notice under Rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the borrower/s, guarantor/s and mortgagor/s of the said loan about the holding of E-Auction Sale on the above-mentioned date.	
Date: 20th October, 2025 Place: Surat	Authorized Officer Axis Finance Limited

AXIS BANK

Axis Bank Ltd. (CIN: L65110GJ1993PLC020769)
Branch Office: Axis Bank Limited, Collection Center, First Floor, Unit No.101 & 102 (Part) Balleshwar Avenue S G Highway Opp. Rajpath Club Bodakev Ahmedabad Gujarat - 380054. **Corporate Office :** Axis Bank Ltd., 3rd Floor, Gajiplex, NPC – 1, TTC Industrial Area, Mughal Sarai, Airoli, Navi Mumbai – 400708.

Possession Notice APPENDIX –IV [Rule 8(1)]

Whereas, the undersigned being the Authorized Officer of the AXIS BANK LTD, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice dated mentioned herein below table calling upon the Borrower/Co-Borrower/Mortgagor/Guarantor, mentioned herein below table to repay the amount mentioned hereunder in the notice as mentioned in the said notice together with further interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. incurred to be incurred, within 60 days from the date of the said notice. Borrower/Co-Borrower/Mortgagor/Guarantor, mentioned herein below table having failed to repay the Banks dues as mentioned in the notice issued to him under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, notice is hereby given to the Borrower and other mentioned herein above in particular and the public, in general, that the undersigned has taken Possession (mentioned herein below table) of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on following date. Borrower/Co-Borrower/Mortgagor/Guarantor mentioned herein below table in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AXIS BANK LTD for an amount mentioned herein below table as mentioned in the said notice together with further interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. incurred to be incurred. The Borrowers attention is invited to the provisions of sub Section (8) of section 13 of the SARFAESI act, 2002 in respect of time available, to redeem the secured assets

Name of Borrower/ Guarantor/ Co-Borrower	Demand Notice Date & o/s. Amount Rs (interest + Charges-Recovery)	SCHEDULE OF IMMOVABLE PROPERTY	Date & Type of Possession
1) PATEL CHHAYAN MAHESHBH AI, 2) PATEL MAHESHKU MAR KANTILAL	24-JULY-2025 & Rs. 47,87,918.00/-	ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING REVENUE SURVEY NO.441, OF PLOT NO. 19, AND CITY SURVEY NP/ 4634/B/19, TOTTALLY ADM. 187.85 SITUATED AT "TRIBHUVAN PARK SOCIETY" OF KANSHA VILLAGE TA-VISNAGAR, DIST.: MEHSANA, NORTH GUJARAT OWNED BY PATEL MAHESHKUMAR KANTILAL. Boundaries - EAST: WAY OF 7.50 MTRS., WEST PLOT NO.14, NORTH: PLOT NO. 20, SOUTH: PLOT NO. 19	17-10-2025 (Symbolic)

Please further note that as mentioned in sub-section 13 of Sec. 13 of the aforesaid Act, you shall not transfer by way of sale, lease or otherwise any of the assets stated under security referred to in this Notice without prior written consent of our Bank.

Authorised Officer, Axis Bank Ltd.

Date : 19.10.2025, Place : Gujarat

U GRO CAPITAL LIMITED
4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002, ("THE RULES")

The undersigned being the authorised officer of UGRO Capital Limited under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

Sl.No.	Name of the Borrower(s)	Demand Notice Date and Amount
1.	1) VELIENT INDUSTRIES 2) DALWADI MEHLUMKUMAR JITESHKUMAR 3) DALWADI PRATIK JITENDRABHAI LAN - UGSUPSS0000056125	Demand Notice date: 7-Oct-25 Notice Amount: Rs. 5,354,871/- As on 6-Oct-25

Description of Secured Asset(s):-All that piece and parcel of Sub-Plot No.A/2 admeasuring about 111.82 sq. mts. Along with share in ROAD, COP of about 24.97 sq.mtrs. total admeasuring about 136.79 sq.mts, with construction of about 52.33 sq. mts. of "SARASWATI TOWNSHIP" situated at land bearing R.S.No.220/2 and 222 of Village : Makapura, Sub-Dist: Vadodra (Akota), District - Vadodra **Bounded By : North -** Block No.A/3, **South -** Block No.A/1, **East -** 7.5 Mts. Society Road, **West -** Shrinathi Complex.

Sl.No.	Name of the Borrower(s)	Demand Notice date: 14-Oct-25
2.	1) VISAT HEALING CENTER 2) LASIBEN RABARI 3) DASHRATH DESAI 4) VRAMBHAI SHANKARBHAI DESAI LAN - UGODHMS0000037906	Notice Amount: Rs. 22,88,014/- As on 13-Oct-25

Description of Secured Asset(s): Property bearing Gram Panchayat Property No.273 adm.18.30 Sq. Mtrs. Plot Area and Construction there on, 18.30. Sq. Mtrs, having its Tenement No.0545-01-0660-001-0 situated at: Survey No.1971+2+3+14 Mouje : Chandkheda, Taluka : Sabarmati, in the Registration District of Ahmedabad and Sub District of Ahmedabad -13 (Sabarmati) **Bounded By : North-** Subh Laxmi Society, **South –** Open Space, **East –** Subh Laxmi Society, **West -** Road.

The borrower(s) are hereby advised to comply with the demand notice(s) and pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, late payment penalty, bounce charges, cost and expenses etc. till the date of realization of the payment. The borrower(s) may note that UGRO Capital Limited is a Secured Creditor and the loan facility availed by the borrower(s) is a secured debt against the immovable property(ies) being the secured asset(s) mortgaged by the borrower(s) with UGRO Capital Limited.

In the event, the borrower(s) are failed to discharge their liabilities in full within the stipulated time, UGRO Capital Limited shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the Secured Asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder in order to realize the dues in the loan account of the borrower(s). UGRO Capital Limited is also empowered to ATTACH AND/OR SEAL the Secured Asset(s) before enforcing the right to sale or transfer. Subsequent to the sale of the Secured Asset(s), UGRO Capital Limited also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the Secured Asset(s) is insufficient to cover the dues payable by the borrower(s) to UGRO Capital Limited.

This remedy is in addition and independent of all other remedies available to UGRO Capital Limited under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act in respect of time available, to redeem the Secured Asset(s) and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing or dealing with the Secured Asset(s) or transferring the same by way of sale, lease or otherwise (other than in ordinary course of business) any of the Secured Asset(s) without prior written consent from UGRO Capital Limited and non-compliance of the above is an offence punishable under Section 29 of the Act. The copy of the demand notice(s) is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned.

Sd/- (Authorized Officer)
For UGRO Capital Limited, authorised.officer@ugrocapital.com

Date: 20.10.2025
Place: GUJARAT

IDFC FIRST Bank Limited
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031.
Tel : +91 44 4564 4001 / Fax : +91 44 4564 4022

NOTICE UNDER SECTION 13 (2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited). The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr. No.	Loan No./Account No.	Type of loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
1	51635003	Loan Against Property	1. DHARMESHKUMAR PATEL 2. SHARIKABEN PATEL	11.10.2025	INR 8,93,898.51/-

Property Address : All That Piece And Parcel Of Property Bearing Gram Panchayat Property No. 67, Having Area 1879.39 Sq. Feet, Pucca Residential House In Gamtal Land Of Village: Kanbiipali, Taluka: Ghoghambha, District: Panchmahal, Gujarat-389365, And Bounded As : **East :** Road **West :** Road **North :** House Of Ashwinibhai Amarsinh **South :** House Of Ashwinibhai Dayabhai

Sr. No.	Loan No./Account No.	Type of loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
2	145391433 79428549	Loan Against Property	1. SOLANKI VANRAJSINH 2. SOLANKI VIMALABEN	11.10.2025	INR 4,45,173.99/-

Property Address : All That Piece And Parcel Of The Residential House Bearing Gamtal Property No. 606, Admeasuring 1120 Sq. Feets., Situated At Village Mahadeviya (kanpur), Taluka Ghoghambha, Panchmahals, Gujarat, And The Said Property is Bounded By As : **North :** Road **South :** Vado **East :** House of Virendrasinh **West :** House of Sarvatsinh Adesinh

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc., within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/-
Authorized Officer
IDFC First Bank Limited

(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)

Date : 20.10.2025
Place : GUJARAT

homefirst
We're Bank you home

Home First Finance Company India Limited
CIN: L65990MH2010PLC240703
Website: homefirstindia.com Phone No.: 180033008425 Email ID: loanfirst@homefirstindia.com

SALE OF MOVABLE ASSETS (INVENTORY)

E-Auction Sale Notice for Sale of Movable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 -

Notice is hereby given to the public in general and in particular to the Borrower (s) and Co-Borrower (s) as per column (ii) that the below described immovable properties as per column (i) mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Home First Finance Company India Limited for realization of its dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(2) of the said Act proposes to realize dues by sale of the said properties and it will be sold on "As is where is", "As is what is", and "Whatever there is" as described hereunder. The auction will be conducted "On Line" for the recovery of amount due from Borrower (s) and Co-Borrower (s) as per column (i), due to Home First Finance Company India Limited. Increment Amount – Rs. 1,000/-

Sr. No.	Name Borrower (s) and Co-Borrower (s)	PROPERTY ADDRESS	Details of Inventory	Date of Demand Notice	Demand Notice Amount	Date of Possession	Reserve Price Amount	EMD Amount	Date and Time of Auction	Last Date & Time of Submission Of End & Documents	Number of Authorised officer
1.	Soloman Sameer Mullick	Flat-426,Block/Building no. or Name - C,Sumel 7, C/426, 4th floor, Sumel 7, Nr. Sumel 8, Soni ni chali,Narol-Naroda Road, Rakhihal, Ahmedabad, Gujarat, Gujarat, 382350	Reception table,Ceiling light, Sofa, Wooden desk, camera C.C.T.V., LG display , PC punta, Fan, Wall clock, Chair, Fan, Ceiling light, Voltas A/c. (1.5 tone assume), C.C.T.V camera, LG display, AOC Display, Dell display, Bell Pc – 1 (Rs.2,000.00), Intelx PC 2(Rs.1,500.00 X 2 = Rs.3,000.00), Punta PC 1 (Rs.3,000.00), Canon printer, Chair, TATA telephone, Keyboard, Mouse (2 sets), Ceiling Fan, Ceiling light, C.C.T.V camera, Voltas A/c. (1.5 tone assume), Wooden table, Boss chair, Chair, Dell display, PC, Sofa single sitting, Mountain water filter.	03-06-2024	20,33,451	11-01-2025	85,900	6,590	28-10-2025 (11am-2pm)	26-10-2025 (upto 5pm)	7878291661

E-Auction Service Provider	E-Auction Website/For Details, Other terms & conditions	A/c No: for depositing EMD/other amount	Branch IFSC CODE	Name of Beneficiary
Company Name : e-Procurement Technologies Ltd. (Auction Tiger). Help Line No. -079-35022160 / 149 / 182 Contact Person : Ram Sharma -8000023297 e-Mail id : ramprasad@auctiontiger.net and support@auctiontiger.net .	http://www.homefirstindia.com https://homefirst.auctiontiger.net	912020036268117- Home First Finance Company India Limited - Axis Bank Ltd., MIDC, Andheri East.	UTIB0000395	Authorized Officer, Home First Finance Company India Limited

TERMS & CONDITIONS:
The E-Auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS BASIS" and will be conducted "On Line". The action will be conducted through HOME FIRST's approved service provider M/s E-Procurement Technologies Ltd – Auction Tiger, at the web Portal: <https://homefirst.auctiontiger.net>. E-Auction Tender Document containing online e-auction bid form, declaration, General Terms & Conditions of online auction sale are available at Portal Site.
To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of properties put on auction and claims/ rights/ dues affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of HOME FIRST. The property is being sold with all the existing and future encumbrances whether known or unknown to HOME FIRST. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues.
The sale shall be subject to rules/conditions prescribed under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
Other terms & conditions of the e-auction are published in the following websites:
01. <http://www.homefirstindia.com>, 02. <https://homefirst.auctiontiger.net>.

STATUTORY 15 DAYS NOTICE UNDER THE SARFAESI ACT, 2002

The borrower/ guarantors are hereby notified to pay the sum as mentioned and take their belongings before the date of e-Auction, failing which the Inventory will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Signed by Authorized Officer,
Home First Finance Company India Limited

Ahmedabad